Seventeenth Loksabha

>

Title: Motion for consideration o the Direct Tax Vivas se Vishwas Bill, 2010 (Motion adopted and passed). - laid

माननीय सभापति : अब सभा विधेयक पर खंडवार विचार जारी रखेगी।

Clause 7 No refund of amount paid

माननीय सभापति : प्रो. सौगत राय, क्या आप संशोधन संख्या 8 प्रस्तुत करना चाहते हैं?

PROF. SOUGATA RAY (DUM DUM): I beg to move:

Page 5, line 9,-

omit "not" (8)

माननीय सभापति : अब मैं प्रो. सौगत राय द्वारा खंड 7 में प्रस्तुत संशोधन संख्या 8 को सभा के समक्ष मतदान के लिए रखती हूं।

संशोधन मतदान के लिए रखा गया और अस्वीकृत हुआ।

Amendment made:

Page 5, *after* line 10, *insert*–

"Explanation.– For the removal of doubts, it is hereby clarified that where the declarant had, before filing the declaration under sub-section (1) of section 4, paid any amount under the Income-tax Act in respect of his tax arrear

which exceeds the amount payable under section 3, he shall be entitled to interest on such excess amount under section 244A of the Income-tax Act.". (20)

(Shrimati Nirmala Sitharaman)

माननीय सभापति : प्रश्न यह है:

"कि खंड 7, यथा संशोधित, विधेयक का अंग बने।"

प्रस्ताव स्वीकृत हुआ।

खंड 7, यथा संशोधित, विधेयक में जोड़ दिया गया।

खंड 8 विधेयक में जोड़ दिया गया।

-

Clause 9 Act not to apply in certain cases

Amendments made:

Page 5, *for* lines 17 to 19, *substitute* –

"(i) relating to an assessment year in respect of which an assessment has been made under sub-section (3) of section 143 or section 144 or section 153A or section 153C of the Income-tax Act on the basis of search initiated under section 132 or section 132A of the Income-tax Act, if the amount of disputed tax exceeds five crore rupees;". (21)

Page 5, *omit* lines 27 to 29 (22)

Page 6, *for* lines 6 to 12, *substitute* –

"(c) to any person in respect of whom prosecution for any offence punishable under the provisions of the Unlawful Activities (Prevention) Act, 1967, the Narcotic Drugs and Psychotropic Substances Act, 1985, the Prevention of Corruption Act, 1988, the Prevention of Money Laundering Act, 2002, the Prohibition of Benami Property Transactions Act, 1988 has been instituted on or before the filing of the declaration or such person has been convicted of any such offence punishable under any of those Acts;

"(ca) to any person in respect of whom prosecution has been initiated by an Income-tax authority for any offence punishable under the provisions of the Indian Penal Code or for the purpose of enforcement of any civil liability under any law for the time being in force, on or before the filing of the declaration or such person has been convicted of any such offence consequent to the prosecution initiated by an Income-tax authority;". (23)

(Shrimati Nirmala Sitharaman)

माननीय सभापति : प्रश्न यह है:

"कि खंड 9, यथा संशोधित, विधेयक का अंग बने।"

प्रस्ताव स्वीकृत हुआ।

खंड 9, यथा संशोधित, विधेयक में जोड़ दिया गया।

खंड 10 और 11 विधेयक में जोड़ दिए गए।

Clause 12 Power to make rules

Amendment made:

Page 6, *after* line 42, *insert–*

"(da) determination of disputed tax including the manner of set-off in respect of brought forward or carry forward of tax credit under section 115JAA or section 115JD of the Income-tax Act or set-off in respect of brought forward or carry forward of loss or allowance of depreciation under the provisions of the Income-tax Act;

(db) the manner of calculating the amount payable under this Act.". (24)

(Shrimati Nirmala Sitharaman)

माननीय सभापति : प्रश्न यह है:

"कि खंड 12, यथा संशोधित, विधेयक का अंग बने।"

प्रस्ताव स्वीकृत हुआ।

खंड 12, यथा संशोधित, विधेयक में जोड़ दिया गया।

Clause 1 Short Title

माननीय सभापति : श्री कोडिकुन्निल सुरेश, क्या आप संशोधन संख्या 9 प्रस्तुत करना चाहते हैं?

…(<u>व्यवधान</u>)

माननीय सभापति : श्री एन.के.प्रेमचन्द्रन, क्या आप संशोधन संख्या 10 प्रस्तुत करना चाहते हैं?

SHRI N. K. PREMACHANDRAN (KOLLAM): I beg to move:

Page 1, line 2,–

for "Vivad se Vishwas"

substitute "Dispute Resolution". (10)

माननीय सभापति : अब मैं श्री एन.के.प्रेमचन्द्रन द्वारा खंड 1 में प्रस्तुत संशोधन संख्या 10 को सभा के समक्ष मतदान के लिए रखती हूं।

<u>संशोधन मतदान के लिए रखा गया और अस्वीकृत हुआ।</u>

माननीय सभापति : प्रश्न यह है:

"कि खंड 1 विधेयक का अंग बने।"

<u>प्रस्ताव स्वीकृत हुआ।</u>

<u>खंड 1 विधेयक में जोड़ दिया गया।</u>

<u>अधिनियमन सूत्र और विधेयक का पूरा नाम विधेयक में जोड़ दिए गए।</u>

माननीय सभापति : मंत्री महोदय प्रस्ताव करें कि विधेयक, यथा संशोधित, पारित किया जाए।

SHRIMATI NIRMALA SITHARAMAN: I beg to move:

"That the Bill, as amended, be passed."

माननीय सभापति : प्रश्न यह है:

" कि विधेयक, यथा संशोधित, पारित किया जाए।

प्रस्ताव स्वीकृत हुआ।

14.10 hrs